

No.HCLC 59/2022

High Court of Karnataka,
Bengaluru-560 001,
Dated: 20.06.2024.

NOTIFICATION

Hon'ble the Chief Justice is pleased to constitute a sub-committee consisting of the Registrar (Judicial), High Court of Karnataka, Bengaluru and Dr.Arul George Scaria, Associate Professor of Law, NLSU, Bengaluru, to prepare draft rules pertaining to establishment of Intellectual Property Division in the High Court of Karnataka and thereafter to place the same before the Hon'ble Karnataka High Court and District Judiciary Rules Committee for approval. Sri Sourav M., Law Clerk, is nominated to assist the sub-committee.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
REGISTRAR GENERAL

Copy to:

- 01 The Registrar (Vigilance), High Court of Karnataka, Bengaluru.
- 02 The Registrar (Judicial), High Court of Karnataka, Bengaluru.
- 03 The Registrar (Recruitment), High Court of Karnataka, Bengaluru.
- 04 The Registrar (Administration), High Court of Karnataka, Bengaluru.
- 05 The Registrar (Protocol & Hospitality), High Court of Karnataka, Bengaluru.
- 06 The Registrar (Computers), High Court of Karnataka, Bengaluru, with a request to web host the Notification in the Official Website of the Hon'ble High Court.
- 07 The Registrar (Infrastructure & Maintenance), High Court of Karnataka, Bengaluru.
- 08 The Registrar (Review & Statistics), High Court of Karnataka, Bengaluru.
- 09 The Central Project Co-ordinator (Computers), High Court of Karnataka.
- 10 The Secretary to Hon'ble the Chief Justice, High Court of Karnataka, Bengaluru.
- 11 The Addl. Registrar General, High Court of Karnataka, Dharwad.
- 12 The Addl. Registrar General, High Court of Karnataka, Kalaburagi.